No.RJ-1/Regular/ 329 /2021

N O T I C E

WITH REFERENCE TO THE NOTICE No. RJ-1/264/2021 dt. 3 September 2021, **IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that the Division Bench headed by the **Hon'ble The Chief Justice (Court room No. 46)** has given the following directions :

Allocation of days for the matters as per Assignment w.e.f. 6th September, 2021

Monday	**Appellate Side and Original Side.** (I) All Civil and Criminal **Public Interest Litigations.** (II) Civil Writ Petitions relating to **Environmental Issues.** (III) All Civil Writ Petitions relating to a challenge to **Infrastructure Projects** including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.
Tuesday & Friday	Writ Petitions in **indirect tax matters** under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax)
Wednesday	Civil Writ Petitions against the orders passed by **CAT and MAT.**
Thursday	(I) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (II) Matters against orders passed by **DRT &** DRAT under Recovery of Debts due to Banks and Financial Institution Act, 1993.

Dated this 13th October 2021

By Order

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.